

(c) There is a scheme for building grants to voluntary cultural organisations under which grants are given in the following manner :

(i) The grants are given for the construction of a building. Requests for addition and renovations of the existing buildings are not covered under the scheme.

(ii) Applications are invited on an all-India basis through newspaper advertisement and by writing to State Governments & U.T. Administrations.

(iii) The scheme covers all organisations working primarily in the fields of dance, drama, music, fine arts, indology and literature. However, the organisations run by local bodies, municipalities or institutions fully financed by Central/State Government are excluded from the scope of the scheme. Religious institutions, public libraries, museums, schools and universities are also not eligible to get grants under the scheme.

(iv) To be eligible under the scheme, an organisation should have been functioning in the field of art & culture for at least 5 years and should have been registered at least for the period of 2 years under the Registration of Societies Act, 1860 (XXI of 1860) or similar Acts.

(v) Only those organisations, which are of a regional or all-India character and are recommended by the State Governments/Union Territory Administration, qualify for the grant.

(vi) The maximum assistance admissible under the scheme is 50% of the project cost, subject to an upper ceiling of Rs. 10 lakh. The applicant organisation has to raise a matching share equivalent to 50% of the project cost.

(vii) the grant is of a non-recurring nature.

(d) The amount of financial assistance sanctioned for the construction of open air theatres and released during the last three years is given below :

Year	Amount Sanctioned	Amount released
1993	NIL	NIL
1994	NIL	NIL
1995	Rs. 12,77,000/- (upto 30.11.95)	Rs. 5,33,750/-

**Acceptable Daily Intake of Monocrotophos**

\*239. SHRI S.M. LALJAN BASHA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have conducted any research into the "Acceptable Daily Intake" (ADI) of the pesticide "Monocrotophos";

(b) if so, the details thereof;

(c) whether the Government have asked Food and

Agricultural Organisation (FAO) for an opinion on the "Acceptable Daily Intake" (ADI) of Monocrotophos Pesticide;

(d) if so, the figures provided by the FAO in this regard;

(e) whether the Acceptable Daily Intake of Monocrotophos is well below than that of other pesticides; and

(f) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) to (d). "Acceptable Daily Intake" (ADI) of the pesticides are recommended by the Joint Meeting on Pesticides Residue of FAO and WHO on the basis of reported toxicity data. The ADI of Monocrotophos is 0.0006 mg./kg. of body weight.

(e) and (f). ADI of Monocrotophos is lower than the ADI of many other registered pesticides in the country but it is higher than the ADI value of Oxydemetonmethyl, Phorate, Phosphamidon and Triazophos.

**Subsidy on Fertilizers**

\*240. SHRI K. MURALEEDHARAN :

KUMARI FRIDA TOPNO :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether in view of hike in the prices of fertilizers, the Government propose to increase the amount of subsidy to help the small and marginal farmers in the Country;

(b) if so, the details thereof;

(c) whether the Government are reconsidering to release the subsidy to the farmers directly instead of the manufacturing units;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) to (e). Urea is sold at uniform price throughout the country. Regarding Phosphatic and Potassic fertilizers, price, distribution and movement control has been lifted with effect from 25.8.1992. The decontrol of these fertilizers resulted in steep hike in their prices. In order to cushion the impact of this price hike, Government of India initiated a scheme of concession on sale of these decontrolled fertilizers w.e.f. 1.10.92 which has been continued in subsequent years. This scheme benefits all farmers including small & marginal farmers. No decision to increase the quantum of concession has been taken and there is no proposal to release the concession directly to the farmers.